

Food Corporation of India Godowns in Gujarat

8832. SHRI MOHANBHAI PATEL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the places of Gujarat, particularly in Saurashtra Region, which do not have Food Corporation of India godowns;

(b) whether Gujarat Government has offered land in Junagadh near Dungarpur village for construction of 10,000 MTs. capacity FCI godown; if so, the action taken by the FCI management in this regard;

(c) whether FCI proposed to construct godowns at Junagadh in Gujarat State under its policy to construct godowns in each and every revenue district during the Seventh Five Year Plan;

(d) whether the ban on capital expenditure for construction of godowns imposed in 1987 in view of continued droughts in the country is still in force; and

(e) if not, the reasons for not constructing godowns at Junagadh?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA): (a) The Food Corporation of India (FCI) has at present its godowns in 13 of the 19 revenue districts in Gujarat. The six revenue districts where FCI do not have its godowns at present are Sabarkantha, Bharuch, Surat, Valsad, Dang and Amreli. The requirements of these districts are met from the Corporation's depots in the neighbouring districts.

(b), (d) and (e). The Government of Gujarat had offered land to FCI in Junagadh district for construction of storage capacity. The construction could not be undertaken by the Corporation due to ban on new starts

imposed by Government from 1st August, 1987 as also on account of resource constraint. This ban has since been lifted.

(c) The Corporation now propose to construct 10,000 tonnes capacity at Junagadh during the Eighth Five Year Plan. The Corporation has, however, no policy to construct godowns in each revenue district. It constructs storage capacity at certain nodal points. The selection of the nodal points is made by the Corporation keeping in view its need and operational considerations.

Effect of Pan Masala

8833. DR. B.L. SHAILESH:
DR. S. VIJAYA RAMA RAO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Cancer researchers in Ahmedabad have recently confirmed that Pan Masala is 'Genotoxic' and have sounded a warning against its indiscriminate consumption;

(b) if so, Government's reaction thereto; and

(c) what measures Government propose to take to dispel the impression that the use of Pan Masala was generally assumed to be harmless?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c). The studies on adverse effects of pan masala undertaken by the Gujarat Cancer and Research Institute, Ahmedabad, are yet to be completed. The Government has already consulted the Indian Council of Medical Research, New Delhi, which is of the opinion that unless carefully controlled epidemiological study is done, it is extremely difficult to establish carcinogenic effect of

pan masala.

Kutlehar Jagir forests, Himachal Pradesh

8834. SHRIN. TOMBI SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to refer to the reply given on 10 December, 1987 to Starred Question No. 511 regarding Kutlehar Jagir Forests and state:

(a) the date of which the conditions regarding the management of the Kutlehar Jagir Forest, Himachal Pradesh were agreed to between Mr. Sheep Shank and the Government and the period for which agreement was made;

(b) whether Government have considered the demand of the people of Kutleshwar area (District Una) including the non-right holders and the right-holders for the take over of the management of those forests directly by the State Government; and

(c) if so, the action taken by the Government in the regard, the likely date by which the management of the forest would be taken over by Government and the reasons for delay?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) to (c). The details are being collected and will be placed on the Table of the House.

Refund to Registrants of Fifth S.F.S.

8835. SHRI P.M. SAYEED: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of persons who got their names registered for the Vth Self-Financing Scheme, 1982 of the DDA, category-wise;

(b) the number of registrants who sub-

sequently requested for cancellation of their registrations and refund of deposits which was permissible under the scheme;

(c) the number of cases in which the registrants were later on asked to furnish copies of the documents which they had submitted earlier with their applications;

(d) the number of cases of refund finalised so far; and

(e) the number of cases pending, the reasons therefor and the time for which they have been pending?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):

(a)

Category- II	15390
Category- III	19241
Total:	34631

(b) 4293.

(c) If the documents were available on record, the registrants were not asked again to furnish the documents.

(d) 4232.

(e) Cases of 61 registrants for refund are pending because the registrants have not submitted the requisite documents, mainly original FDR, 4th copy of the challan, Indemnity bond and allocation letter.

[Translation]

Ban on Alcoholic Ayurvedic Drugs

8836. SHRI S.D. SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: